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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

25. CP 060/00082/2015 IN OA No. 060/00821/2014

(Bholi Devi Vs. S.K. Chadha Vs. U.O.I)

27.07.2015

Present: Sh. Barjesh Mittal, proxy counsel for the petitioner.
Sh. Sanjiv Dahiya, counsel for the respondents.

1. Heard.
2. Learned counsel for the respondents has produced a copy of order dated 17.06.2015 vide which Executive Engineer, Project P.H. Division No. 3 has forwarded the case of the applicant for grant of family pension to the AG (A & E), U.T, Chandigarh on 17.07.2015.
3. Based thereupon, he submitted that since they have complied with the relevant order of this court, therefore, the present C.P may be dismissed at this stage.
4. Considering that the authorities have forwarded the relevant consideration for sanction on 17.07.2015 and we expect that they will release the family pension to the petitioner within a period of 8 weeks from the date of receipt of certified copy of this order, we dismiss the present C.P. at this stage with a liberty to the petitioner for revival of the order, if the authorities fail to release same within time frame.
5. Notices issued to the respondents are discharged.


(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)